NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER - JUDICIAL SHRI. S. VIJAYARAGHAVAN - MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/181/CAA/2017

NAME OF THE TRANSFEROR

: KOTHARI SAFE DEPOSITS LTD

UNDER SECTION

: 230

S.No.

Name (in Capital)

Represented by

Signature

PAWAN JHABAKH COUNSEL FOR THE PETITIONER

ORDER

Counsel for the Petitioner present. At this stage, objector Mr. Dilip Kumar Surana present and submitted that he has not received the copy of the scheme along with the valuation report. Counsel for the Petitioner is directed to provide copy of the scheme along with the valuation report to the objector. The Objector is directed to file the objection within two weeks by providing the copy to the Petitioner. The Applicant has submitted that the provision for conversion of the Applicant Company into a Private Limited Company will be deleted from the scheme of amalgamation. After filing an affidavit to this effect, the Petitioner is directed to publish notice about hearing of the petition in the newspapers in which the earlier notice was published having not less than ten days before the next date of hearing. Put up on 16.10.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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